

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 333
TP(Co. Act)- 47(PB)/2022
Old CP No. 167/2016

IN THE MATTER OF:

Om Scaffolders

.... Petitioner/Applicant

Vs.

Odeon Builders Pvt Ltd.

.... Respondent

Order under Section 433(e)/433(f) of the Companies Act, 1956.

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent : Mr. Rahul Chauhan Adv.

ORDER

Mr. Nitesh Jain, Ld. Counsel appearing for Petitioner has submitted that he has been instructed by the clients to appear on behalf of the Petitioner, however, Mr. Anubhav Singh, the previous counsel is not giving the NoC to enable him to file a fresh Vakalatnama.

We grant liberty to Mr. Nitesh Jain, Ld. Counsel appearing for Petitioner to file an application alongwith Vakalatnama and in case such an application is filed, the Registry shall examine and accept the same.

List the matter **on 07.10.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)